

(2021) 06 KAR CK 0072

In the Karnataka High Court

Case No : Writ Petition No. 8252 Of 2010 (KLR/RES)

Jowherunnisa

APPELLANT

Vs

State Of Karnataka & Others

RESPONDENT

Date of Decision : 01-06-2021

Acts Referred:

Karnataka Land Reforms Act, 1961 — Section 79A, 79B, 79C, 80
Karnataka Land Reforms [Amendment] Act, 2020 — Section 12

Citation : (2021) 06 KAR CK 0072

Hon'ble Judges : B. M. Shyam Prasad, J

Bench : Single Bench

Advocate : Naveed Ahmed, A.Samad Khan, A.R. Srinivas

Final Decision : Disposed Of

Judgement

B. M. Shyam Prasad, J

1. Sri. A.R. Srinivas, learned Additional Government Advocate, submits that the present petition is filed essentially impugning the vires of Sections

79A, 79B and 80 of the Karnataka Land Reforms Act, 1961, [for short 'Land Reforms Act'], but with the enactment of Karnataka Land Reforms

[Amendment] Act, 2020, the petition is rendered infructuous.

2. The petitioner, apart from impugning the aforesaid provisions of the Land Reforms Act, has also impugned the order dated 2.3.2009 in

LRF:SR[NE]170/2007-08, an order passed by the third respondent for forfeiting the land in Sy. No.96/1 measuring 1 acre 23 guntas of Basavanahalli

Village, Kasaba Hobli, Nelamangala Taluk, Bengaluru Rural District, Bengaluru for violation of the provisions of Sections 79A and 79B of the Land

Reforms Act. This Court on 6.8.2010, has restrained the respondent from taking further action pursuant to the aforesaid order dated 2.3.2009.

3. In view of the omission of Sections 79A, 79B, 79C and 80 of the Land Reforms Act by the Karnataka Land Reforms [Amendment] Act, 2020 and also the provisions of Section 12 of the Karnataka Land Reforms [Amendment] Act, 2020, as regards abatement of pending proceedings, the petition in its entirety is rendered completely infructuous. The writ petition is accordingly disposed of.